

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Petition No. 13/(MAH)/2012  
Interlocutory Application No. :

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

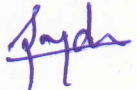
SHRI V. NALLASENAPATHY  
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2016



NAME OF THE PARTIES: Shri. Rejinder K Malhotra  
V/s.  
M/s. Vidyut Metallics Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Act 1956 & 241-242 of  
the Companies Act, 2013

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

|    |  |                                |   |
|----|--|--------------------------------|---|
| 1. | Shweta Jayder<br>(Adv for Mr. Rejinder K Malhotra)<br>i/b Federal & Roshmilcant for Petitioner | Adv<br>(Federal & Roshmilcant) |  |
|----|--|--------------------------------|---|

|    |  |                                  |   |
|----|--|----------------------------------|---|
| 2. | Mr. Ankit Lohia, also.<br>Mr. RANJIT Shetty,<br>Mr. Sankalp Anandkar.<br>Mr. Alekhya Naik..<br>i/b Argus Partners. | Adv for.<br>Respondent-<br>No-9: |  |
|----|--|----------------------------------|---|

|    |                                      |  |   |
|----|--------------------------------------|--|---|
| 3. | Mr Subhash Chander Reg No - 2        |  |  |
| 4. | Mr Rakesh Malhotra Reg No - 6<br>C-A |  |  |

**Order****CP No. 11 to 14/397-398/CLB/MB/MAH/2012**

In the amendment application moved by the applicant, at request of the proposed Respondents, list this matter for filing reply by proposed Respondents within two weeks.

List this matter on 24.10.2016

sd/-

**B.S.V. PRAKASHKUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)